

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH, AHMEDABAD.

RA/M.A./O.A./ T.A./ 415 1989

K G Chauhan

Applicant (s).

Se. Adv. P. H. Pathak  
Adv. for the  
Petitioner (s).

Versus

Union of India vs Respondent (s).

Adv. Ajmera Adv. for the  
Respondent (s).

SR. NO.	DATE.	ORDERS.
		Recovery (Copy Served)
11/10/89		At the request of Adv. advocate for the applicant, case is adjourned. Registry to fix the case after a week.  P.M. F.M. 11/11/89  C/S/11/10/89
	→	V.P. filed by Mr. P.H. Pathak, Adv. for applicant.  Copy S.P. 4
		Received Original copy of the application along with paracopy <u>Dist. Huk</u> Second set with <u>Advocati</u> 6/6/90 Document of PA Ex. No 167/90 ✓

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O.A. 5415/89

Coram : Hon'ble Mr. G.S.Nair

: Vice Chairman

Hon'ble Mr. M.M.Singh

: Administrative Member

21/3/1990

Mr.P.H.Pathak, conseal enters appearance of ~~for~~

the petitioner and prays for time. The case is adjourned.

Mr.J.D.Ajmera, counsel of the respondent present.



(M.M.Singh)  
Administrative Member



(G.S.Nair)  
Vice Chairman

a.a.bhatt

O.A./415/89

with

M.A./120/90

(2)

CORAM : Hon'ble Mr. N. Dharmadan .. Judicial Member

Hon'ble Mr. M.M. Singh .. Administrative Member

19.4.1990

The applicant's request is to allow the applicant to replace the memo of petition in OA/415/89. Having considered the request, we feel that the proper course would be to permit the applicant to withdraw the application with all documents and process and file a fresh application if so advised. Accordingly, we allow the applicant to withdraw the application without prejudice to file a fresh application with all proper documents. With this order, MA/120/90 and OA/415/89 disposed of. Registry is directed to return all papers to the applicant.

M M L

( M M Singh )  
Administrative Member

( N Dharmadan )  
Judicial Member

\*Mogera